

The designed capacity of the project is 4950 ha. irrigation.

(b) to (d). Information has been called for from the Bihar Government and will be laid on the Table of the House on receipt.

**Cases of violation of Child Marriage Act and Dowry Act**

917. SHRI ARJUN SETHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have collected the information regarding the cases of violation of the Child Marriage Act and Dowry Act reported during the last three years, year-wise and state-wise; and

(b) whether there is any proposal under the consideration of Government to study the problem in depth in all its ramifications and introduce necessary amendments, if necessary, in the Act and provide for stringent punishment for violation of these Acts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) State Governments are in charge of the enforcement of the Child Marriage Restraint Act, 1929 and the Dowry Prohibition Act, 1961. The information is being collected and will be laid on the Table of the House.

(b) The Child Marriage Restraint Act, 1929, has already been amended in 1978, to raise the minimum age of marriage from 15 to 18 years in the case of females and from 18 to 21 in case of males and to make offences under the Act cognizable for the limited purpose of investigation. Hence no further amendments are under consideration for the present.

Proposals for amending the Dowry Prohibition Act, as to make the provisions thereof more stringent are under consideration.

**Proposal to raise Limit on remunerations of Directors in Corporate Sector**

918. SHRIMATI GEETA MUKHERJEE:

SHRI C. T. DANDAPANI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government proposes to raise the maximum permissible limit if the remuneration of Executive Directors of the companies in the corporate sector; and

(b) if so, the reasons thereof?

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). There is no proposal before Government to revise the existing guidelines governing the payment of remuneration to the managerial personnel of public limited companies and private companies which are subsidiaries of public limited companies.

**Films purchased by Doordarshan Kendras**

919. SHRI ARJUN SETHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the details regarding the films (length-wise) which were purchased by various Doordarshan Kendras from Private parties during the last three years;

(b) whether Government have given encouragement to the staff artists on the same subjects to exhibit their films; and

(c) if so, how much money has been spent, year-wise, for the purchase of the films during last three years?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) to (c). The